Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.

Further, the issue has also been taken up consistently with the neighbouring countries in the bilateral fora.

'Police' and 'Public Order' are State subjects under the Constitution of India. Accordingly, investigations in most of the cases of Counterfeit Currency are initiated by the State Police. There are some case, which were investigated by Central Bureau of Investigation which are at various stages of trial. Further, the National Investigation Agency have also investigated one case of FICN and charge sheet has been filed in the case. The State-wise details of number of fake currency notes seized and recovered by the Police/law enforcement agencies and banks respectively and the number of FIRs registered State-wise and year-wise for the period 1.1.2006 to 30.9.2009 is given at Annexure [See Appendix 218 Annexure No.5]

Assistance to states for naxalism and terrorism

 \dagger 1453. SHR1 RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government provides financial assistance to the States relating to the issue of security from terrorism and naxalism;
- (b) the names of the States which have been provided financial assistance and the amount thereof; and
 - (c) the details of the stringent steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Government is pursuing a multi-pronged strategy to deal with the challenges posed by the activities of terrorists/ insurgents / naxalites in various parts of the country, including measures on the security and development fronts. The various measures taken on the security front, *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowering DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; vigilance and patrolling on the borders to check infiltration and illegal cross-border activities; deployment of Central forces to aid the State Police Forces in areas prone to terrorist / naxal violence; heightened

[†] Original notice of the question was received in Hindi

vigil and security arrangements and around vital installations; strengthening of intelligence gathering and sharing capabilities, particularly at the cutting edge level; upgradation and modernization of Central and State Police Forces; assistance for raising India Reserve Battalions; re-imbursement of various types of Security Related Expenditure (SRE) to the State Governments; assistance under Special Infrastructure Scheme (SIS), assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and Development; sharing of intelligence and assistance in development works through a range of schemes of different Central Ministries.

State-wise financial assistance provided to naxal affected States is enclosed as Statement.

Statement
State-wise financial assistance provided to naxal affected States

Release of funds

(Rs. in crore)

	Modernisation of State				Security Related			Special	
Police Forces		E	Expendit	penditure					
									structure
									Scheme*
	2002-	2007-	2008-	2009 -	2002-	2007 -	2008-	2009 -	2008-
	03 to	80	09	10	03 to	80	09	10	09
	2006-07				2006-07				
Andhra Pradesh	420.24	87.34	83.84	66.58	26.47	10.79	5.83	1.98	5.89
Bihar	148.67	16.24	41.57	7.77	7.23	2.30	5.22	2.77	16.05
Chhattisgarh	164.68	41.72	26.54	2.25	26.37	10.45	20.12	4.60	27 . 50
Jharkhand	131.30	50.95	69.86	3.63	25.71	17.24	23.50	4.99	23.80
Madhya Pradesh	216.52	57.68	40.37	26.47	6.05	1.70	4.00	0.11	2.93
Maharashtra	395.66	78.87	75 .8 6	22.19	10.05	4.62	4.72	0.67	3.40
Orissa	138.80	45.80	42.54	16 . 53	12.92	12.16	13.09	3.71	11.77
UttarPradesh	426.36	115.44	02.32	19.12	2.25	0.80	0.80	0.51	8.66
West Bengal	98.47	44.45	32.18	8.92	3.78	2.88	1.68	0.66	
TOTAL	2140.7	538.49	415.08	173.46	120.83	62.94	78.96	20.00	100.00

^{*} The scheme was introduced in 2008-09.

Smuggling of cows to Bangladesh

1454. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state: